

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court of Judicature at Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

Date : 08-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Pankaj Kumar Singh, Adv.
Ms. Bimla Sharma, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s) Ms. Aishwarya Bhati, AAG
Mr. Anuvrat Sharma, AOR

Mr. B.P.Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Prabhod Chakraborty, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for respondent No.5 seeking adjournment on account of personal difficulty of the arguing counsel.

As prayed, list the matter after two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER